

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 174 of 2016 &
IA No.380 of 2016**

Dated: 29th July, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**Gujarat Gas Ltd. Appellant(s)
Saint Gobain Pvt. Ltd. & Anr. Respondent(s)**

Versus

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv.
Ms. Sumiti Yadav
Mr. Vivek Paul Oriel

Counsel for the Respondent(s) : Ms. Iti Agarwal for R.1
Ms. Aparna Vohra for R.2

ORDER

Admit. Issue notice on the appeal as well as on the I.A. No. 380 of 2016 (Appl. for stay). Ms. Iti Agarwal takes notice on behalf of Respondent No.1 and Ms. Aparna Vohra takes notice on behalf of Respondent No.2 and they seek three weeks time to file reply to the I.A. as well as to the main appeal. They may file the same on or before 22.08.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 06.08.2016 after serving copy on the other side.

List the matter for hearing the I.A. No. 380 of 2016 on **09.09.2016.** Without prejudice to the rights and contentions of the respondents, it is directed that no coercive steps may be taken against the appellant till the next date of hearing i.e., 09.09.2016.

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Ranjana P. Desai)
Chairperson

ts/vg